

**Crl. Revision : 188/2020  
Avdhesh Kumar Goel v. state**

**21.07.2020**

*File taken up today in terms of order No. Endst. No. 1734-66/DHC/2020 dated 27.06.2020 r/w other order passed from time to time , as urgent relief is sought .*

Present: Sh. Keshav Saini (Mobile no. 9717591162), Ld. counsel for Revisionist through VC.

Sh. Pawan Kumar, Ld. Addl. PP for the state/Respondent through VC.

Further arguments/clarifications given.

**Put up for orders/clarifications, if any, on 23.07.2020  
with file at 4 pm.**

**NAVEEN KUMAR  
KASHYAP**

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**(Naveen Kumar Kashyap)  
ASJ-04/Central/21.07.2020**

**Crl. Revision : 678/2019**  
**Mohan Kumar Kalra & Ors. v. Bharat Lal & Ors.**

**21.07.2020**

*File taken up today in terms of order No. Endst. No. 1734-66/DHC/2020 dated 27.06.2020 r/w other order passed from time to time as this case is pending at the stage of final arguments.*

It is stated by Reader of this court that when he contacted Ld. counsels for the parties over phone for the purpose of hearing through VC ,Sh. Sachin Kumar, counsel for petitioner no.1 & 2 **(mobile no. 9871522295)** submitted that case file is not with him and requested for next date.

Further Ld. counsel for Respondent no. 2,3 & 4, Sh. Vivek Srivastava **(mobile no. 9210107303)** also submitted that case file is not with him, as such he also requested for next date.

As reported by Ahlmad, mobile or e-mail of Sh. Puneet Kadiyan, counsel for Respondent no.1 is not available on court file, thus he could not be contacted at all.

As such, matter could not be proceeded further on merits through VC .

Parties are directed to download Webex and get familiar with the same by NDOH so that hearing can be held through Webex/electronic mode.

**Put up for purpose fixed/arguments in terms of previous orders for 21.09.2020.**

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Date: 2020.07.21 15:13:24  
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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/21.07.2020**

**MISC. APPLICATION**

**FIR No. :213/2018  
PS:Lahori Gate  
STATE v. Vipin Sharma  
U/s : 395,412,120B r/w 34 IPC**

**21.07.2020.**

Present: Sh. Pawan Kumar, Addl. PP for the State through VC.  
Mr. Ravi Kaushal, learned counsel for the applicant through VC.

An application for release of Jamatalashi articles has been filed through counsel.

**Issue notice of the application to IO for filing of reply by the next date of hearing.**

Put up for reply, arguments and appropriate order with case file for **24/07/2020**.

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**(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
21.07.2020**

**BAIL APPLICATION**

**FIR No. :213/2018  
PS:Lahori Gate  
State v. Suresh Kumar Nayak  
U/s : 395,412,120B r/w 34 IPC**

**21.07.2020.**

Present: Sh. Pawan Kumar, Addl. PP for the State through VC.

Ms. Swati Verma, learned counsel for the applicant / accused through VC.

An application for grant of regular bail on behalf of applicant / accused Suresh Kumar Nayak has been filed through counsel.

Put up for filing of reply, arguments and appropriate order for **24/07/2020**.

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**(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
21.07.2020**

**INTERIM BAIL APPLICATION**

**FIR No. :485/2014  
PS:Timar Pur  
STATE v.Pramod  
u/s 397,307,308,325,365,411,34 IPC  
& 25 Arms Act**

**21.07.2020.**

Present: Sh. Pawan Kumar, Addl. PP for the State through VC.  
Mr. Vikram Singh, learned counsel for the applicant through VC.

This is an application for grant of interim bail filed on behalf of applicant / accused.

It is stated that such accused is falsely involved in another criminal case.

As Such, put up for reply by IO on merit ,including regarding status of wife and children of applicant / accused , arguments and appropriate order for **24/07/2020**.

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**(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
21.07.2020**

**BAIL APPLICATION**

**State v. Nadeem @ Bona  
FIR No. : 20/2015  
PS:Kamla Market  
U/S:302/34**

**21.07.2020**

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through  
VC.**

**Ms. Seema Gupta, Ld. Counsel for accused through VC.**

Reply not filed by IO.

Issue fresh notice to IO through SHO concerned.

**Put up for reply in terms of previous order, arguments  
and appropriate orders for 24.07.2020.**

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**(Naveen Kumar Kashyap)  
ASJ-04/Central/21.07.2020**

## **BAIL APPLICATION**

**State v. Umesh Kumar Patel**  
**FIR No. : 330/2015**  
**PS:Paharganj**  
**U/S:302 IPC**

**21.07.2020**

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.**  
**Sh. Shadman Ali, Ld. Counsel for accused through VC.**

Vide this order, present application for modification of interim bail order dated 02.06.2020 is disposed of.

It is stated in this application that he was granted interim bail for 30 days vide such order dated 02.06.2020 by learned Bail Duty Judge ,Sh. Vidya Prakash, Ld. ASJ, Central District, Tis Hazari. It is further stated that such interim bail was granted subject to furnishing personal bond and surety bond in the sum of Rs. 25,000/- each.

It is further stated that despite best efforts made, his family failed to arrange surety so far and 48 days has already lapsed since then. It is further stated that applicant is resident of Rewa, Madhya Pradesh. It is further stated that case of the accused squarely false in the direction of Hon'ble Supreme Court and Hon'ble High Court including minutes of meeting dated 18.05.2020 of High Power Committee of Hon'ble High Court. It is further stated that as per such Minutes of Meeting dated 18.05.2020, offence of section 302 IPC is covered and need to be released on personal bond only. It is further claimed that such interim bail order was passed based on criteria dated 18/05/2020. As such, it is prayed that such bail order dated 02.06.2020 be modified and accused be

allowed to be released on personal bond only to the satisfaction of the jail superintendent concerned and the condition of furnishing surety bond be waived.

Heard. Record perused.

**Put up for order at 4 p.m.**


**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/21.07.2020**

At 01:20. p.m.

It is reported by ahlmad of the court that record of original bail bond is received. From the perusal of the same , it is clear that surety bond in the sum of Rs. 25,000/= already furnished and accepted by Ld. MM concerned on 20/07/2020.

In view of the same the relief sought in the present application has become infructuous. In fact, it appears that Ld. Counsel who appeared in the morning for such accused /applicant was not even aware about the latest position in the matter. He is advised to be careful in future. Present application is disposed of accordingly.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/21.07.2020**



**State v. Shahnawaj @ Shanu etc.**  
**FIR No.: 25/17**  
**PS: Maurice Nagar**

**21.07.2020**

*File taken up today in terms of order No. Endst. No. 1734-66/DHC/2020 dated 27.06.2020 r/w other order passed from time to time as this case is pending at the stage of final arguments.*

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.**  
**Sh. S.N. Shukla, Amicus Curaie for accused through VC.**  
**Accused not present ( stated to be on bail in this case).**

Further Part final arguments heard.

It is reported by the Ahlmad of this court that as per report on production warrant received from Jail Superintendent concerned, such accused is already released on interim bail from jail in view of certain directions of Hon'ble High Court.

Further it is stated by counsel for accused that in fact in the present case, he was already on bail. It is further stated that after his release, such accused has not contacted the advocate.

Under these circumstances, put up for appearance of accused also through VC on the next date of hearing or instructions from him by his counsel.

Further, a report be also sought from Jail Superintendent concerned regarding the order by which he was released.

**Issue notice to jail supt. concerned accordingly.**

**Put up for further arguments with file on 27.07.2020.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/21.07.2020**